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petitioner cannot be regularised, they shall record reasons. While giving the benefit of this scheme, they shall give preference to the petitioner over his juniors and over freshers.

If the services of the petitioner are about to be terminated, the same shall not be done except in accordance with law.

With these observations, the present O.A. is finally disposed of. There will be no order as to costs.

B.N. Dhoundiyal
(B.N. DHOUNDIYAL)
MEMBER(A)

S.K. Dharon
(S.K. DHARON)
VICE CHAIRMAN

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